



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 06 मई, 2025 / 16 वैशाख, 1947

हिमाचल प्रदेश सरकार

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला-171 002, 3 मई, 2025

संख्या: ई0एक्स0एन0-एफ(1)-2/2025-लूज.—हिमाचल प्रदेश के राज्यपाल, प्रथम नवम्बर, 1966 से ठीक पूर्व हिमाचल प्रदेश में समाविष्ट क्षेत्रों में यथा लागू पंजाब आबकारी अधिनियम, 1914 (1914 का 1) की 26-राजपत्र/2025-06-05-2025 (1623)

धारा 31 और 32 जो कि हिमाचल प्रदेश आबकारी अधिनियम, 2011 की धारा 82 के साथ पठित है एवं हिमाचल प्रदेश आबकारी अधिनियम, 2011 (2011 का संख्यांक 29) की धाराएं 36 और 37 तथा हिमाचल प्रदेश ऐक्साईज फिस्कल ऑर्डरज, 1965 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, समय-समय पर यथा संशोधित, हिमाचल प्रदेश सरकार (राज्य कर एवं आबकारी विभाग) की अधिसूचना संख्या: 1-17/64-ई.एण्डटी., दिनांक 28-10-1965 (जिसे इसमें इसके पश्चात् "उक्त अधिसूचना" कहा गया है) का अधिक्रमण करते हुए आबकारी शुल्क, आयात एवं निर्यात शुल्क व अन्य उद्ग्रहण जो 01-04-2025 से मान्य होंगे को निर्धारित करने के आदेश देते हैं, अर्थात्:-

Sl. No.	Kind of liquor/intoxicant.	Rate of Excise duty	
1.	(a) Country Liquor with Strength of 50° under proof.	Rs. 38 per proof litre	
	(b) High Strength Country Liquor of 40° under proof.	Rs. 53 per proof litre	
2.	Indian Made Foreign Spirit,	Rs. 75/- per proof litre	
	(a) EDP up to Rs.1200/-per case	Rs. 165/- per proof litre	
	(b) EDP Rs. 1201/- to Rs. 2400 per case	Rs. 180/- per proof litre	
	(c) EDP Rs. 2401 and above per case	Foreign Spirit (B.I.I) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.	
3.	Beer upto 5% alcoholic contents	Rs. 36.00 per bulk litre.	
4.	Beer exceeding 5% alcoholic contents but not exceeding 8.25%.	Rs. 50.00 per bulk litre	
5.	Ready to drink beverages	Rs. 20.00 per B.L. upto 5% and Rs. 36.00 per B.L upto 8%	
6.	Cider (upto 9 % v/v)	Rs. 8.00 per bottle of 650 Mls. The cider sold in bottles of sizes other than 650 ml shall be converted into units of 650 mls.	
7.	Sweets and Wines	Manufactured in H.P.	Imported from out of the State
	(a) upto 15% v/v for unfortified wines	Rs. 24.00 per bulk litre	Rs. 38.00 per bulk litre
	(b) not more than 20% v/v for fortified wines.	Rs. 30.00 per bulk litre	Rs. 45.00 per bulk litre
8.	(A) Indian Made Foreign Spirit when issued to troops, Ex-servicemen and ITBP through CSD or other sources approved by the Government.	Rs.42.00 per proof litre	
	(i) Indian Made Rum in forward areas only		
	(B) Other kind of Foreign Spirit in all areas including Indian made Rum in non-forward areas		
	Indian Made Foreign Spirit		
	(a) EDP upto Rs. 900/- per case	(a) Rs. 65 PPL	
	(b) EDP Rs. 901 to Rs. 1800/- per case	(b) Rs. 125 PPL	
	(c) EDP Rs. 1801 to Rs. 3600/- per case	(c) Rs. 145 PPL	

	(d) EDP Rs. 3601 and above per case	(d) Rs. 180 PPL Foreign Spirit (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.
9.	Rectified spirit	Rs. 27.00 per proof litre
10.	Duty on Bhang	Rs. 46.00 per 10 Kg or less
11.	Duty on Opium	Rs. 1800/- per Kg
12.	Duty on ENA	Rs. 25.00 per bulk litre
13.	Duty on Malt Spirit	Rs. 25.00 per bulk litre
14.	Duty on Beer manufactured by L-10C license.	Rs. 28.00 per bulk litre
15.	Duty on Draught Beer	Rs. 35.00 per bulk litre
16.	Duty on ENA, Rectified spirit, Absolute alcohol, Ethyl alcohol for L-19 licensee only.	Rs. 10.00 per bulk litre

Kind of liquor	Rate of Export Fee 2025-2026
(i) Indian Made Foreign Spirit	Rs. 1.20 per proof litre
(ii) Beer: (a) With alcoholic contents upto 5% (b) With alcoholic contents above 5% and upto 8.25%.	Rs. 0.55 per bulk litre Rs. 0.60 per bulk litre
(iii) Rectified Spirit	Rs. 0.40 per bulk litre
(iv) Country Liquor	Rs. 0.20 per proof litre
(v) Malt Spirit.	Rs. 4.00 per bulk litre
(vi) Sweet Products (Wine & Cider etc.)	Rs. 1.50 per bulk litre
(vii) ENA	Rs. 0.40 per bulk litre
Kind of Liquor	Import Fee 2025-26
(i) Bottled IMFS	Rs. 35.00 per proof litre
(ii) Beer	Rs. 7 per bottle/unit of 650 mls. Rs. 6 per can/pack size of 500 mls. Rs. 5 per can/pack size of 330 mls.
(iii) RTD beverages	Rs. 11.00 per bulk litre
(iv) Wine and Cider (i.e. Indian Made and Imported)	Rs. 15.00 per bulk litre
v) All fruits and flower juices” (for manufacturing of wine and cider)	Rs. 1.00 bulk litre
(vi) Malt Spirit/MMS/ HBS/ CJS & VMS	Rs. 17.50 per bulk litre
(vii) ENA	Rs. 2.00 per bulk litre (for sale in H.P. and for sale in export). In addition to this, before issuing the ENA to manufacture of Country Liquor/IMFL meant for sale in H.P. the differential amount Rs. 8.00 per bulk litre shall be deposited as transfer fee by the manufacturer of Bottling Plants/Distillery. This transfer fee shall not be charged on ENA procured from the

	Distilleries situated within the State as already the transfer fee @ Rs. 6.00 per bulk liter is being charged at the time of issue of permit for procurement of ENA.
(viii) All kinds of spirits used by the L-19 and L-19A licensees (excluding spirits used for manufacture of hand sanitizer/hand rub).	Rs. 10.00 per bulk litre
(ix) All kinds of spirits whether ethyl alcohol or denatured procured by L-19A & L-19 licensees for manufacturing of sanitizer (hand sanitizer/hand rub)	Rs. 10.00 per bulk litre

परन्तु यह कि, हिमाचल प्रदेश राजकोषीय आदेशों, 1965 के तहत चैरिटेबल अस्पतालों/औषधालयों और सरकार द्वारा अनुमोदित शैक्षिक अनुसंधान संस्थानों को आपूर्ति की गई रेक्टिफाइड स्पिरिट पर शुल्क नहीं लगाया जाएगा।

आदेश द्वारा,

प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No.EXN-F(1)-2/2025-L dated 3-5-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-2, the 3rd May, 2025

No. EXN-F(1)-2/2025-L.—In exercise of the powers conferred by sections 36 & 37 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) and sections 31 & 32 of the Punjab Excise Act, 1914 (1 of 1914) read with Section 82 of the Himachal Pradesh Excise Act 2011 as applicable in the areas comprised in Himachal Pradesh before 1st November, 1966 and the H.P. Excise Fiscal Orders, 1965 notified *vide* this Government Notification No.1-17/64-E&T dated 28-10-1965 (hereinafter called the “said notification”) and in supersession of all previous notifications issued in this regard, the Governor, Himachal Pradesh is pleased to prescribe the following rates of Excise Duty, Import fee and Export fee and other levies on excisable articles with effect from 01-04-2025 :—

Sl. No.	Kind of liquor/intoxicant	Rate of Excise duty
1.	(a) Country Liquor with Strength of 50° under proof. (b) High Strength Country Liquor of 40° under proof.	Rs. 38 per proof litre Rs. 53 per proof litre
2.	Indian Made Foreign Spirit, (a) EDP up to Rs.1200/-per case (b) EDP Rs. 1201/- to Rs. 2400 per case (c) EDP Rs. 2401 and above per case	Rs. 75/- per proof litre Rs. 165/- per proof litre Rs. 180/- per proof litre Foreign Spirit (B.I.I) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.

3.	Beer upto 5% alcoholic contents	Rs. 36.00 per bulk litre	
4.	Beer exceeding 5% alcoholic contents but not exceeding 8.25%.	Rs. 50.00 per bulk litre	
5.	Ready to drink beverages	Rs. 20.00 per B.L. upto 5% and Rs. 36.00 per B.L upto 8%	
6.	Cider (upto 9 % v/v)	Rs. 8.00 per bottle of 650 Mls. The cider sold in bottles of sizes other than 650 ml shall be converted into units of 650 mls.	
7.	Sweets and Wines	Manufactured in H.P.	Imported from out of the State
	(a) upto 15% v/v for unfortified wines	Rs. 24.00 per bulk litre.	Rs. 38.00 per bulk litre
	(b) not more than 20% v/v for fortified wines.	Rs. 30.00 per bulk litre.	Rs. 45.00 per bulk litre
8.	(A) Indian Made Foreign Spirit when issued to troops, Ex-servicemen and ITBP through CSD or other sources approved by the Government. (i) Indian Made Rum in forward areas only	Rs.42.00 per proof litre	
	(B) Other kind of Foreign Spirit in all areas including Indian made Rum in non-forward areas Indian Made Foreign Spirit (a) EDP upto Rs. 900/- per case (b) EDP Rs. 901 to Rs. 1800/- per case (c) EDP Rs. 1801 to Rs. 3600/- per case (d) EDP Rs. 3601 and above per case	(a) Rs. 65 PPL (b) Rs. 125 PPL (c) Rs. 145 PPL (d) Rs. 180 PPL Foreign Spirit (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.	
9.	Rectified spirit	Rs. 27.00 per proof litre	
10.	Duty on Bhang	Rs. 46.00 per 10 Kg. or less	
11.	Duty on Opium	Rs. 1800/- per Kg.	
12.	Duty on ENA	Rs. 25.00 per bulk litre	
13.	Duty on Malt Spirit	Rs. 25.00 per bulk litre	
14.	Duty on Beer manufactured by L-10C license.	Rs. 28.00 per bulk litre	
15.	Duty on Draught Beer	Rs. 35.00 per bulk litre	
16.	Duty on ENA, Rectified spirit, Absolute alcohol, Ethyl alcohol for L-19 licensee only.	Rs. 10.00 per bulk litre	

Kind of liquor	Rate of Export Fee 2025-26
(i) Indian Made Foreign Spirit	Rs. 1.20 per proof litre
(ii) Beer: (a) With alcoholic contents upto 5%	Rs. 0.55 per bulk litre

(b) With alcoholic contents above 5% and upto 8.25%.	Rs. 0.60 per bulk litre
(iii) Rectified Spirit	Rs. 0.40 per bulk litre
(iv) Country Liquor	Rs. 0.20 per proof litre
(v) Malt Spirit.	Rs. 4.00 per bulk litre
(vi) Sweet Products (Wine & Cider etc.)	Rs. 1.50 per bulk litre
(vii) ENA	Rs. 0.40 per bulk litre
Kind of Liquor	Import Fee 2025-26
(i) Bottled IMFS	Rs. 35.00 per proof litre
(ii) Beer	Rs. 7 per bottle/unit of 650 mls Rs. 6 per can/pack size of 500 mls Rs. 5 per can/pack size of 330 mls
(iii) RTD beverages	Rs. 11.00 per bulk litre
(iv) Wine and Cider (<i>i.e.</i> Indian Made and Imported).	Rs. 15.00 per bulk litre
(v) All fruits and flower juices (for manufacturing of wine and cider)	Rs. 1.00 bulk litre
(vi) Malt Spirit/MMS/ HBS/ CJS & VMS	Rs. 17.50 per bulk litre
(vii) ENA	Rs. 2.00 per bulk litre (for sale in H.P. and for sale in export). In addition to this, before issuing the ENA to manufacture of Country Liquor/IMFL meant for sale in H.P. the differential amount Rs. 8.00 per bulk litre shall be deposited as transfer fee by the manufacturer of Bottling Plants/Distillery. This transfer fee shall not be charged on ENA procured from the Distilleries situated within the State as already the transfer fee @ Rs. 6.00 per bulk liter is being charged at the time of issue of permit for procurement of ENA.
(viii) All kinds of spirits used by the L-19 and L-19A licensees (excluding spirits used for manufacture of hand sanitizer/hand rub).	Rs. 10.00 per bulk litre
(ix) All kinds of spirits whether ethyl alcohol or denatured procured by L-19A & L-19 licensees for manufacturing of sanitizer (hand sanitizer/hand rub).	Rs. 10.00 per bulk litre

Provided further, that duty shall not be levied on rectified spirit supplied to the Government and Charitable Hospitals/ Dispensaries and Educational Research Institutions approved by the Government; in accordance with the provisions of H.P. Fiscal Orders 1965.

By order,

Principal Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला-171 002, 3 मई, 2025

संख्या: ई0एक्स0एन0-एफ(1)-2/2025-लूज.—हिमाचल प्रदेश के राज्यपाल, पंजाब पुनर्गठन अधिनियम, 1966 (1966 का 31) की धारा 5 के अधीन हिमाचल प्रदेश को अन्तर्गत राज्य क्षेत्रों में यथा प्रवृत्त पंजाब आबकारी अधिनियम, 1914 (1914 का 1) जो कि हिमाचल प्रदेश आबकारी अधिनियम, 2011 की धारा 82 के साथ पठित है, की धारा 31 और 32 एवं हिमाचल प्रदेश आबकारी अधिनियम, 2011 (2011 का संख्यांक 29) की धाराएं 36 और 37 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये समय-समय पर यथा संशोधित, पंजाब एक्साईज फिस्कल आर्डरज, 1932 (जिन्हें इसके पश्चात् "उक्त आर्डरज" कहा गया है) में संशोधन करते हैं जो कि दिनांक 01-4-2025 से मान्य होंगे, अर्थात्:-

The existing Order 1 shall be substituted by the following, namely:—

"1. The following shall be the rates of Excise Duty, Manufacture, Export Duty and other levies on the exciseable articles with effect from 01-04-2025 :—

Sl. No.	Kind of liquor/intoxicant	Rate of Excise duty	
1.	(a) Country Liquor with Strength of 50° under proof. (b) High Strength Country Liquor of 40° under proof.	Rs. 38 per proof litre. Rs. 53 per proof litre.	
2.	Indian Made Foreign Spirit, (a) EDP up to Rs.1200/-per case (b) EDP Rs. 1201/- to Rs. 2400 per case (c) EDP Rs. 2401 and above per case	Rs. 75/- per proof litre Rs. 165/- per proof litre Rs. 180/- per proof litre Foreign Spirit (B.I.I) and Foreign Spirit (B.I.O) on which Custom Duty has not been paid	
3.	Beer upto 5% alcoholic contents	Rs. 36.00 per bulk litre.	
4.	Beer exceeding 5% alcoholic contents but not exceeding 8.25%.	Rs. 50.00 per bulk litre	
5.	Ready to drink beverages	Rs. 20.00 per B.L. upto 5% and Rs. 36.00 per B.L. upto 8%	
6.	Cider (upto 9 % v/v)	Rs. 8.00 per bottle of 650 Mls. The cider sold in bottles of sizes other than 650 ml shall be converted into units of 650 mls.	
7.	Sweets and Wines	Manufactured in H.P.	Imported from out of the State
	(a) upto 15% v/v for unfortified wines	Rs. 24.00 per bulk litre	Rs.38.00 per bulk litre
	(b) not more than 20% v/v for fortified wines.	Rs. 30.00 per bulk litre.	Rs. 45.00 per bulk litre

8.	(A) Indian Made Foreign Spirit when issued to troops, Ex-servicemen and ITBP through CSD or other sources approved by the Government. (i) Indian Made Rum in forward areas only.	Rs. 42.00 per proof litre
	(B) Other kind of Foreign Spirit in all areas including Indian made Rum in non-forward areas Indian Made Foreign Spirit (a) EDP upto Rs. 900/- per case (b) EDP Rs. 901 to Rs. 1800/- per case (c) EDP Rs. 1801 to Rs. 3600/- per case (d) EDP Rs. 3601 and above per case	(a) Rs. 65 PPL (b) Rs. 125 PPL (c) Rs. 145 PPL (d) Rs. 180 PPL Foreign Spirit (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.
9.	Rectified spirit	Rs. 27.00 per proof litre.
10.	Duty on Bhang	Rs. 46.00 per 10 Kg or less.
11.	Duty on Opium	Rs. 1800/- per Kg.
12.	Duty on ENA	Rs. 25.00 per bulk litre
13.	Duty on Malt Spirit	Rs. 25.00 per bulk litre
14.	Duty on Beer manufactured by L-10C license.	Rs. 28.00 per bulk litre
15.	Duty on Draught Beer	Rs. 35.00 per bulk litre
16.	Duty on ENA, Rectified spirit, Absolute alcohol, Ethyl alcohol for L-19 licensee only.	Rs. 10.00 per bulk litre

Kind of liquor	Rate of Export Fee 2025-26
(i) Indian Made Foreign Spirit	Rs. 1.20 per proof litre
(ii) Beer: (a) With alcoholic contents upto 5%. (b) With alcoholic contents above 5% and upto 8.25%.	Rs. 0.55 per bulk litre Rs. 0.60 per bulk litre
(iii) Rectified Spirit	Rs. 0.40 per bulk litre
(iv) Country Liquor	Rs. 0.20 per proof litre
(v) Malt Spirit	Rs. 4.00 per bulk litre
(vi) Sweet Products (Wine & Cider etc.)	Rs. 1.50 per bulk litre
(vii) ENA	Rs. 0.40 per bulk litre
Kind of Liquor	Import Fee 2025-26
(i) Bottled IMFS	Rs. 35.00 per proof litre
(ii) Beer	Rs. 7 per bottle/unit of 650 mls. Rs. 6 per can/pack size of 500 mls. Rs. 5 per can/pack size of 330 mls.
(iii) RTD beverages	Rs. 11.00 per bulk litre
(iv) Wine and Cider (i.e. Indian Made and Imported).	Rs. 15.00 per bulk litre

v) All fruits and flower juices” (for manufacturing of wine and cider)	Rs. 1.00 bulk litre
(vi) Malt Spirit/MMS/ HBS/ CJS & VMS	Rs. 17.50 per bulk litre
(vii) ENA	Rs. 2.00 per bulk litre (for sale in H.P. and for sale in export). In addition to this, before issuing the ENA to manufacture of Country Liquor/IMFL meant for sale in H.P. the differential amount Rs. 8.00 per bulk litre shall be deposited as transfer fee by the manufacturer of Bottling Plants/Distillery. This transfer fee shall not be charged on ENA procured from the Distilleries situated within the State as already the transfer fee @ Rs. 6.00 per bulk liter is being charged at the time of issue of permit for procurement of ENA.
(viii) All kinds of spirits used by the L-19 and L-19A licensees (excluding spirits used for manufacture of hand sanitizer/hand rub).	Rs. 10.00 per bulk litre
(ix) All kinds of spirits whether ethyl alcohol or denatured procured by L-19A & L-19 licensees for manufacturing of sanitizer (hand sanitizer/hand rub).	Rs. 10.00 per bulk litre

परन्तु यह कि, हिमाचल प्रदेश राजकोषीय आदेशों, 1965 के तहत चैरिटेबल अस्पतालों/औषधालयों और सरकार द्वारा अनुमोदित शैक्षिक अनुसंधान संस्थानों को आपूर्ति की गई रेक्टिफाइड स्पिरिट पर शुल्क नहीं लगाया जाएगा।

आदेश द्वारा,

प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No.EXN-F(1)-2/2025-L dated 3-5-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-2, the 3rd May, 2025

No. EXN-F(1)-2/2025-L.—In exercise of the powers conferred by sections 36 & 37 of the Himachal Pradesh Excise Act, 2011 (29 of 2011) and sections 31 & 32 of the Punjab Excise Act, 1914 (1 of 1914) read with Section 82 of the Himachal Pradesh Excise Act 2011 as in territories transferred to Himachal Pradesh under Section 5 of the Punjab Re-organization Act, 1966 (Act No. 31 of 1966), the Governor, Himachal Pradesh is pleased to order the following further amendments in the Punjab Excise Fiscal Orders 1932 as amended from time to time (hereinafter called the “said Orders”).

The existing Order 1 shall be substituted by the following, namely:—

“1. The following shall be the rates of Excise Duty, Manufacture, Export Duty and other levies on the exciseable articles with effect from 01-04-2025 :—

Sl. No.	Kind of liquor/intoxicant	Rate of Excise duty	
1.	(a) Country Liquor with Strength of 50° under proof.	Rs. 38 per proof litre	
	(b) High Strength Country Liquor of 40° under proof.	Rs. 53 per proof litre	
2.	Indian Made Foreign Spirit, (a) EDP up to Rs.1200/-per case (b) EDP Rs. 1201/- to Rs. 2400 per case (c) EDP Rs. 2401 and above per case	Rs. 75/- per proof litre Rs. 165/- per proof litre Rs. 180/- per proof litre Foreign Spirit (B.I.I.) and Foreign Spirit (B.I.O.) on which Custom Duty has not been paid.	
3.	Beer upto 5% alcoholic contents	Rs. 36.00 per bulk litre	
4.	Beer exceeding 5% alcoholic contents but not exceeding 8.25%.	Rs. 50.00 per bulk litre	
5.	Ready to drink beverages	Rs. 20.00 per B.L. upto 5% and Rs. 36.00 per B.L. upto 8%	
6.	Cider (upto 9 % v/v)	Rs. 8.00 per bottle of 650 Mls. The cider sold in bottles of sizes other than 650 ml shall be converted into units of 650 mls.	
7.	Sweets and Wines	Manufactured in H.P.	Imported from out of the State
	(a) upto 15% v/v for unfortified wines	Rs. 24.00 per bulk litre	Rs.38.00 per bulk litre
	(b) not more than 20% v/v for fortified wines.	Rs. 30.00 per bulk litre	Rs. 45.00 per bulk litre
8.	(A) Indian Made Foreign Spirit when issued to troops, Ex-servicemen and ITBP through CSD or other sources approved by the Government. (i) Indian Made Rum in forward areas only.	Rs. 42.00 per proof litre	
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9.	Rectified spirit	Rs. 27.00 per proof litre	

10.	Duty on Bhang	Rs. 46.00 per 10 Kg or less
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12.	Duty on ENA	Rs. 25.00 per bulk litre
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Kind of liquor	Rate of Export Fee 2025-26
(i) Indian Made Foreign Spirit	Rs. 1.20 per proof litre
(ii) Beer: (a) With alcoholic contents upto 5% (b) With alcoholic contents above 5% and upto 8.25%.	Rs. 0.55 per bulk litre Rs. 0.60 per bulk litre
(iii) Rectified Spirit	Rs. 0.40 per bulk litre
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(v) Malt Spirit	Rs. 4.00 per bulk litre
(vi) Sweet Products (Wine & Cider etc.)	Rs. 1.50 per bulk litre
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(ii) Beer	Rs. 7 per bottle/unit of 650 mls. Rs. 6 per can/pack size of 500 mls. Rs. 5 per can/pack size of 330 mls.
(iii) RTD beverages	Rs. 11.00 per bulk litre
(iv) Wine and Cider (<i>i.e.</i> Indian Made and Imported).	Rs. 15.00 per bulk litre
v) All fruits and flower juices” (for manufacturing of wine and cider)	Rs. 1.00 bulk litre
(vi) Malt Spirit/MMS/ HBS/ CJS & VMS	Rs. 17.50 per bulk litre
(vii) ENA	Rs. 2.00 per bulk litre (for sale in H.P. and for sale in export). In addition to this, before issuing the ENA to manufacture of Country Liquor/IMFL meant for sale in H.P. the differential amount Rs. 8.00 per bulk litre shall be deposited as transfer fee by the manufacturer of Bottling Plants/Distillery. This transfer fee shall not be charged on ENA procured from the Distilleries situated within the State as already the transfer fee @ Rs. 6.00 per bulk liter is being charged at the time of issue of permit for procurement of ENA.
(viii) All kinds of spirits used by the L-19 and L-19A licensees (excluding spirits used for	Rs. 10.00 per bulk litre

manufacture of hand sanitizer/hand rub).	
(ix) All kinds of spirits whether ethyl alcohol or denatured procured by L-19A & L-19 licensees for manufacturing of sanitizer (hand sanitizer/hand rub).	Rs. 10.00 per bulk litre

Provided further, that duty shall not be levied on rectified spirit supplied to the Government and Charitable Hospitals/Dispensaries and Educational Research Institutions approved by the Government; in accordance with the provisions of H.P. Fiscal Orders 1965.

(By Order),

Principal Secretary (ST&E).

GOVERNOR'S SECRETARIAT
RAJ BHAVAN, SHIMLA

ORDER

Dated 6th May, 2025

No. 45-2/85-GS.—In exercise of powers conferred upon me by Sub-Section (3) of Section 24 of the Himachal Pradesh Universities of Agriculture, Horticulture and Forestry Act, 1986 (Act No. 4 of 1987) as amended up to date, I, Shiv Pratap Shukla, Chancellor, Dr. Y.S. Parmar, University of Horticulture & Forestry, Nauni, Solan hereby allow Prof. Rajeshwar Singh Chandel, Vice Chancellor, Dr. Y.S. Parmar, University of Horticulture & Forestry, Nauni, Solan to continue in his office *w.e.f.* 09-05-2025 to till further orders.

By order,

SHIV PRATAP SHUKLA,
*Governor (Chancellor),
Dr. Y.S. Parmar University of Horticulture
and Forestry, Nauni, Solan (H.P.).*

पंचायती राज विभाग

अधिसूचना

शिमला-171 009, 05 मई, 2025

संख्या: पीसीएच-एचए (3) 4/07-I/611889/2025.—इस विभाग की समसंख्यक अधिसूचना जिसे दिनांक 07 अप्रैल, 2025 को राजपत्र में प्रकाशित किया गया है के अन्तर्गत जिला चम्बा के विकास खण्ड भटियात की ग्राम सभा पुखरी का नाम तथा मुख्यालय बदलकर "उघराल" में स्थापित करने हेतु प्रस्तावना द्वारा सम्बन्धित ग्राम सभा सदस्यों से आक्षेप एवं सुझाव आमंत्रित किए गए थे

तथा उपायुक्त, जिला चम्बा को इस सम्बन्ध में आक्षेप/सुझाव प्राप्त करने और उन पर विचार करने के उपरान्त अन्तिम सिफारिश प्रस्तुत करने के लिए प्राधिकृत किया गया था;

और क्योंकि उपरोक्त अधिसूचना में निर्दिष्ट अवधि के भीतर ग्राम सभा पुखरी का नाम तथा मुख्यालय बदलकर "उघराल" में स्थापित करने के संदर्भ में कोई भी आक्षेप/सुझाव प्राप्त नहीं हुआ है;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप-धारा-(2) के खण्ड (ग) व (घ) द्वारा प्रदत्त शक्तियों के अधीन जिला चम्बा के विकास खण्ड भटियात की ग्राम सभा पुखरी का नाम तथा मुख्यालय बदलकर "उघराल" में स्थापित करने के सहर्ष आदेश प्रदान करते हैं।

आदेश द्वारा,

हस्ताक्षरित /—
सचिव (पंचायती राज)।

शहरी विकास विभाग

अधिसूचना

शिमला-2, 5 मई, 2025

संख्या: यू0डी0-ए0(1)-11/2024.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 4 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, नगर पंचायत ज्वाली, जिला कांगड़ा के विद्यमान क्षेत्रों को नगरपालिका परिषद् क्षेत्र घोषित करने का प्रस्ताव करते हैं। इसके अतिरिक्त हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 की अनुसूची-1 को संशोधित करने और अधिनियम की धारा 3(2) के दूसरे परंतुक के अनुसार नगर पंचायत ज्वाली को नगरपालिका परिषद्, ज्वाली घोषित करने का भी प्रस्ताव करते हैं और इन्हें एतद्वारा जनसाधारण की सूचना के लिए राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किया जाता है;

यदि उक्त नगर पंचायत, ज्वाली को नगरपालिका परिषद् ज्वाली के रूप में घोषित किए जाने से संभाव्य प्रभावित होने वाले किसी/किन्हीं निवासी/निवासियों को इस अधिसूचना की बाबत कोई आक्षेप है/हैं, तो वह राजपत्र (ई-गजट), हिमाचल प्रदेश में इस अधिसूचना के प्रकाशन की तारीख से दो सप्ताह की अवधि के भीतर उपायुक्त, कांगड़ा के माध्यम से प्रधान सचिव (शहरी विकास) हिमाचल प्रदेश सरकार को लिखित रूप में भेज सकेगा;

उपरोक्त नियत अवधि के भीतर प्राप्त हुए आक्षेप(आक्षेपों), यदि कोई हो/हों, पर राज्य सरकार द्वारा विचार किया जाएगा और उपरोक्त नियत अवधि के अवसान के पश्चात्, किसी भी आक्षेप (आक्षेपों) को स्वीकार नहीं किया जाएगा/किए जाएंगे।

आदेश द्वारा,
हस्ताक्षरित /—
(देवेश कुमार),
प्रधान सचिव (शहरी विकास)।

[Authoritative English text of this Department Notification No. UD-A(1)-11/2024, dated 05-05-2025 as required under clause(3) of Article 348 of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 5th May 2025

No. UD-A(1)-11/2024.— In exercise of the powers conferred by Section 4 of the **Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994)**, the **Governor of Himachal Pradesh** proposes to declare the existing areas of **Nagar Panchayat Jawali**, District Kangra as a **Municipal Council area**, the Governor, Himachal Pradesh further proposes to amend **Schedule-I** of the Himachal Pradesh Municipal Act, 1994 and declare **Nagar Panchayat Jawali** as **Municipal Council Jawali**, as per the second proviso to Section 3(2) of the Act and the same is hereby published in the Rajpatra (e-Gazette), Himachal Pradesh for the information of general public;

If any inhabitant(s) who is likely to be affected by the declaration of Nagar Panchayat Jawali as Municipal Council Jawali and has any objection(s) with regard to this notification, he/she may send the same in writing to the Principal Secretary (Urban Development) to the Government of Himachal Pradesh through Deputy Commissioner, Kangra within a period of two weeks from the date of publication of the notification in the Rajpatra (e-Gazette), Himachal Pradesh;

The objection(s), if any, received within the above stipulated period, shall be taken into consideration by the State Government and after the expiry of above stipulated period, no objection(s), whatsoever, shall be entertained.

By order,
Sd/-
(DEVESH KUMAR),
Pr. Secretary (UD).

Before **Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar,**
Majra, District Sirmaur, Himachal Pradesh

Case No.	Date of Institution	Date of Decision
14/2025	11-04-2025	Pending for 13-05-2025

Sh. Amit Kumar son of Sh. Ajay Kumar, r/o Village Rampur Majri, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur H.P. . . *Applicant.*

Versus

General Public . . *Respondents.*

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Amit Kumar son of Sh. Ajay Kumar, r/o Village Rampur Majri, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur H.P. has moved an application before the undersigned under section

13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 25-03-2001 at Village Rampur Majri, P.O. Dhaulakuan, Sub-Tehsil Majra, District Sirmaur, (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Rampur Bharapur, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Rampur Bharapur, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Amit Kumar son of Sh. Ajay Kumar & Smt. Anita Devi, may submit their objections in writing in this court on or before 13-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of April, 2025.

Seal.

Sd/-
INDER KUMAR,
*Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur H.P.*

**Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar,
Majra, District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
13/2025	10-04-2025	Pending for 13-05-2025

Smt. Shyama Devi daughter of Sh. Data Ram, r/o Village Matak Majri, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur H.P. . .Applicant.

Versus

General Public . .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Shyama Devi daughter of Sh. Data Ram, r/o Village Matak Majri, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 13-08-1975 at Village Matak Majri, P.O. Majra, Sub-Tehsil Majra, District Sirmaur, (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Majra, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Majra, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Shyama Devi daughter of Sh. Data

Ram, may submit their objections in writing in this court on or before 13-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of April, 2025.

Seal.

Sd/-
(INDER KUMAR),
Executive Magistrate-cum-Naib Tehsildar,
Majra, District Sirmaur H.P.

Before Sh. Inder Kumar, Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur, Himachal Pradesh

Case No.	Date of Institution	Date of Decision
12/2025	10-04-2025	Pending for 13-05-2025

Smt. Husan Bibi wife of Sh. Baggi, r/o Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur H.P. . .Applicant.

Versus

General Public . .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Husan Bibi wife of Sh. Baggi, r/o Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her daughter namely Muskan born on 23-02-2013 at Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, District Sirmaur, (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Kolar, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Kolar, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Muskan daughter of Sh. Baggi & Smt. Husan Bibi may submit their objections in writing in this court on or before 13-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of April, 2025.

Seal.

Sd/-
(INDER KUMAR),
Executive Magistrate-cum-Naib Tehsildar,
Majra, District Sirmaur H.P.

**Before Sh. Inder Kumar, Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
10/2025	10-04-2025	Pending for 13-05-2025

Smt. Husan Bibi wife of Sh. Baggi, r/o Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur H.P. . .*Applicant.*

Versus

General Public . .*Respondents.*

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Husan Bibi wife of Sh. Baggi, r/o Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her daughter namely Sayra born on 23-07-2019 at Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, District Sirmaur, (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Kolar, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Kolar, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Sayra daughter of Sh. Baggi & Smt. Husan Bibi may submit their objections in writing in this court on or before 13-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of April, 2025.

Seal.

Sd/-
(INDER KUMAR),
*Executive Magistrate-cum-Naib Tehsildar,
Majra, District Sirmaur H.P.*

**Before Sh. Inder Kumar, Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
11/2025	10-04-2025	Pending for 13-05-2025

Smt. Husan Bibi wife of Sh. Baggi, r/o Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur H.P. . .*Applicant.*

Versus

General Public

. . Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Husan Bibi wife of Sh. Baggi, r/o Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her son namely Sakir born on 30-11-2017 at Village Gadiwala Sukhchainpur, P.O. Kolar, Sub-Tehsil Majra, District Sirmaur, (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Kolar, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Kolar, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Sakir son of Sh. Baggi & Smt. Husan Bibi may submit their objections in writing in this court on or before 13-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of April, 2025.

Seal.

Sd/-
(INDER KUMAR),
*Executive Magistrate-cum-Naib Tehsildar,
Majra, District Sirmaur H.P.*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
16/2025	11-04-2025	10-05-2025

Smt. Kaushalya Devi d/o Sh. Lekh Ram, r/o Village Bajot Ghadiach, P.O. Kunhar, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Kaushalya Devi d/o Sh. Lekh Ram, r/o Village Bajot Ghadiach, P.O. Kunhar, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-05-1980 at Village Bajot Ghadiach, P.O. Kunhar, but his birth has not been entered in the

records of Gram Panchayat Kunhar, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Kunhar, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for registration of delayed birth event of Smt. Kaushalya Devi may submit their objections in writing in this office on or before 10-05-2025 at 10.00 A.M. failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 11th day of April, 2025.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
17/2025	17-04-2025	16-05-2025

Smt. Neelam Kumari w/o Sh. Layak Ram, r/o Village Kund, P.O. Bhariarighat, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Neelam Kumari w/o Sh. Layak Ram, r/o Village Kund, P.O. Bhariarighat, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her son Jigar Thakur was born on 29-08-2023 at Village Kund, P.O. Bhararighat, but his birth has not been entered in the records of Gram Panchayat Kyarad, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Kyarad, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for registration of delayed birth event of Jigar Thakur may submit their objections in writing in this office on or before 16-05-2025 at 10.00 A.M. failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 17th day of April, 2025.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

In the Court of Executive Magistrate-cum-Tehsildar Baddi, District Solan (H.P.)

Case No. : 08/DB of 2025

Date of Institution : 07-04-2025

Date of Decision :

Sh. Ganesh Kumar Mahara s/o Sh. Lal Bahadur Mahara, r/o Village Makhnu Majra, P.O. Bhud, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through : Secretary, G. P. Lehi, Tehsil Baddi, District Solan (H.P.).

Application under section 13(3) of H.P. Death and Birth Delayed Registration Act, 1969.

PROCLAMATION

Sh. Ganesh Kumar Mahara s/o Sh. Lal Bahadur Mahara, r/o Village Makhnu Majra, P.O. Bhud, Tehsil Baddi, District Solan H.P. has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 alongwith letter of the Chief Medical Officer Solan, affidavits, Non-Availability Certificate and copy of Aadhar Card for Birth/Death proof and proclamation charges, stating therein that applicant daughter Priyanshi Mahara d/o Sh. Ganesh Kumar Mahara was born on 18-01-2022 at Village Makhnu Majra, P.O. Bhud, Tehsil Baddi, District Solan, but her birth could not be registered in G.P. Lehi record within stipulated period. He prayed for issuing necessary orders to the concerned Secretary, G.P. Lehi, Tehsil Baddi for entering the same in the record.

Hence, the application is registered in the relevant register. The proclamation be issued and published in the Gazette and also served in ordinary way for inviting objections of the general public on or before 20-05-2025. The applicant was directed to produce witnesses in support of his claim. Case to come up on 20-05-2025.

Announced.

Seal.

Sd/-,
*Executive Magistrate-cum-Tehsildar,
Baddi, District Solan (H.P.).*

In the Court of Executive Magistrate-cum-Tehsildar Baddi, District Solan (H.P.)

Case No. : 07/DB of 2025

Date of Institution : 07-04-2025

Date of Decision :

Smt. Sunita Devi d/o Sh. Robh Chand, r/o Village Sunani, P.O. Sai, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through : Secretary, G. P. Bawasani, Tehsil Baddi, District Solan (H.P.).

Application under section 13(3) of H.P. Death and Birth Delayed Registration Act, 1969.

PROCLAMATION

Smt. Sunita Devi d/o Sh. Robh Chand, r/o Village Sunani, P.O. Sai, Tehsil Baddi, District Solan, H.P. has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 alongwith letter of the Chief Medical Officer Solan, affidavits, Non-Availability Certificate and copy of Aadhar Card for Birth/Death proof and proclamation charges, stating therein that applicant Sunita Devi d/o Sh. Robh Chand was born on 08-08-1977 at Village Sunani, P.O. Sai, Tehsil Baddi, District Solan, but her birth could not be registered in G.P. Bawasani record within stipulated period. She prayed for issuing necessary orders to the concerned Secretary, G.P. Bawasani, Tehsil Baddi for entering the same in the record.

Hence, the application is registered in the relevant register. The proclamation be issued and published in the Gazette and also served in ordinary way for inviting objections of the general public on or before 20-05-2025. The applicant was directed to produce witnesses in support of her claim. Case to come up on 20-05-2025.

Announced.

Seal.

Sd/-,
*Executive Magistrate-cum-Tehsildar,
Baddi, District Solan (H.P.).*

In the Court of Executive Magistrate-cum-Tehsildar Baddi, District Solan (H.P.)

Case No. : 06/DB of 2025

Date of Institution : 28-03-2025

Date of Decision :

Sh. Mohan Lal s/o Sh. Devi Ram, r/o Village Kaundi, P.O. Thana, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through : Secretary, G. P.Thana, Tehsil Baddi, District Solan (H.P.).

Application under section 13(3) of H.P. Death and Birth Delayed Registration Act, 1969.

PROCLAMATION

Sh. Mohan Lal s/o Sh. Devi Ram, r/o Village Kaundi, P.O. Thana, Tehsil Baddi, District Solan, H.P. has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 alongwith letter of the Chief Medical Officer Solan, affidavits, Non-Availability Certificate and copy of Aadhar Card for Birth/Death proof and proclamation charges, stating therein that applicant uncle Bawa Ram s/o Sh. Ruliya Ram was died on 15-06-2017 at Village & P.O. Thana, Tehsil Baddi, District Solan, but his death entry could not be registered in G.P. Thana record within stipulated period. He prayed for issuing necessary orders to the concerned Secretary, G.P. Thana, Tehsil Baddi for entering the same in the record.

Hence, the application is registered in the relevant register. The proclamation be issued and published in the Gazette and also served in ordinary way for inviting objections of the general

public on or before 20-05-2025. The applicant was directed to produce witnesses in support of his claim. Case to come up on 20-05-2025.
Announced.

Seal.

Sd/-,
*Executive Magistrate-cum-Tehsildar,
Baddi, District Solan (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
18/2025	19-04-2025	18-05-2025

Smt. Sunita Devi w/o Sh. Raj Kishan, r/o Village Charyand, P.O.Kunhar, Tehsil Arki,
District Solan, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Sunita Devi w/o Sh. Raj Kishan, r/o Village Charyand, P.O.Kunhar, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-07-1970 at Village Karungnu, P.O. Parnoo, but her birth has not been entered in the records of Gram Panchayat Darla, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Darla, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth event of Smt. Sunita Devi may submit their objections in writing in this office on or before 18-05-2025 at 10.00 A.M. failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 19th day of April, 2025.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

In the Court of Executive Magistrate-cum-Tehsildar Baddi, District Solan (H.P.)

Case No. : 09/DB of 2025 Date of Institution : 11-04-2025 Date of Decision :

Smt. Gurmel Kaur d/o Sh. Harnam Singh, r/o Village & P.O. Lodimajra, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through : Secretary, G. P. Lodimajra, Tehsil Baddi, District Solan (H.P.).

Application under section 13(3) of H.P. Death and Birth Delayed Registration Act, 1969.

PROCLAMATION

Smt. Gurmel Kaur d/o Sh. Harnam Singh, r/o Village & P.O. Lodimajra, Tehsil Baddi, District Solan, H.P. has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 alongwith letter of the Chief Medical Officer Solan, affidavits, Non-Availability Certificate and copy of Pan Card for Birth/Death proof and proclamation charges, stating therein that applicant Gurmel Kaur d/o Sh. Harnam Singh was born on 31-03-1969 at Village & P.O. Lodimajra, Tehsil Baddi, District Solan, but her birth could not be registered in G.P. Lodimajra record within stipulated period. She prayed for issuing necessary orders to the concerned Secretary, G.P. Lodimajra, Tehsil Baddi for entering the same in the record.

Hence, the application is registered in the relevant register. The proclamation be issued and published in the Gazette and also served in ordinary way for inviting objections of the general public on or before 30-05-2025. The applicant was directed to produce witnesses in support of her claim. Case to come up on 30-05-2025.

Announced.

Seal.

Sd/-,
*Executive Magistrate-cum-Tehsildar,
Baddi, District Solan (H.P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Saurabh Rai son of Mr. Lalit Rai, resident of Amar Kunj, Near P.W.D. Nursery Rajgarh Road, Solan, Tehsil and District Solan (H.P.) and Mrs. Tamanna, wife of Mr. Saurabh and daughter of Mr. Prem Singh, resident of Village Padrah, P.O. Tharola, Tehsil Kothkhai, District Shimla, (H.P.) have filed an application for the registration of their marriage which was solemnized on 11-10-2024 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Saurabh Rai and Mrs. Tamanna were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above

parties *i.e.* Mr. Saurabh Rai and Mrs. Tamanna they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 16th day of April, 2025.

Seal.

Dr. POONAM, HPAS,
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Varun Dev Minhas son of Mr. Shrawan Dev, resident of Sai Niwas, Farm Scientists Colony, Khundidhar, Shanti, Tehsil and District Solan (H.P.) and Mrs. Anju Kumari wife of Mr. Varun Dev Minhas and daughter of Mr. Jang Bahadur, resident of 1-54/5, Ward No. 1, Saproon, P.O. Saproon, Tehsil and District Solan, H.P. have filed an application for the registration of their marriage which was solemnized on 23-01-2025 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Varun Dev Minhas and Mrs. Anju Kumari were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Varun Dev Minhas and Mrs. Anju Kumari they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 16th day of April, 2025.

Seal.

Dr. POONAM, HPAS,
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Kunwar Thakur son of Mr. Sher Singh Thakur, resident of Village Kundla, P.O. Oachghat, Tehsil and District Solan (H.P.) and Mrs. Divya Jyoti Sharma wife of Mr. Kunwar

Thakur and daughter of Mr. Kameshwar Sharma, resident of Thakur Villa, Near Durga Temple, Lakkar Bazar Solan, H.P. presently residing at Village Kundla, P.O. Oachghat, Tehsil and District Solan, H.P. have filed an application for the registration of their marriage which was solemnized on 18-04-2024 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Kunwar Thakur and Mrs. Divya Jyoti Sharma were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Kunwar Thakur and Mrs. Divya Jyoti Sharma they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 19th day of April, 2025.

Seal.

Dr. POONAM, HPAS,
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Pradeep son of Mr. Rajnish Pun, resident of House No. 205/10, Palace Appertment, Tank Road Solan, Tehsil and District Solan (H.P.) and Mrs. Diksha daughter of Mr. Bhim Singh and wife of Mr. Pradeep, resident of 1-54/5, Ward No. 1, Saproon, P.O. Saproon, Tehsil and District Solan, H.P. have filed an application for the registration of their marriage which was solemnized on 26-05-2019 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Pradeep and Mrs. Diksha were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect and if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Pradeep and Mrs. Diksha they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 17th day of April, 2025.

Seal.

Dr. POONAM, HPAS,
Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate-cum-Tehsildar, Solan,
District Solan (H. P.).**

In the matter of :

Smt. Geeta Singh Thakuri w/o Shri Tul Bahadur Singh Thakuri, r/o Zilla Rukum, Nagar
Palika, Athbiskot, Ward No. 10, Nepal. . .Applicant

Versus

General Public

. .Respondent.

Subject.—*Regarding delayed Registration of Birth and Death under section 13(3) of Birth and
Death Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003.*

Whereas, the applicant Smt. Geeta Singh Thakuri w/o Shri Tul Bahadur Singh Thakuri, r/o
Zilla Rukum, Nagar Palika, Athbiskot, Ward No. 10, Nepal has moved an application before the
undersigned under section 13(3) of Birth & Death Registration Act, 1969 and section 9(3) of H.P.
Birth & Death Registration Rule, 2003 alongwith affidavits and other relevant documents for
entering her child's delayed date of birth *i.e.* 19-09-2012 and place of birth at r/o Village & P.O.
Deothi, Tehsil & District Solan (H.P.) but her child's date of birth could not be entered in the record
of G.P. Deothi, Tehsil and District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person
having any objections for the registration of delayed date of birth of Ganesh Singh Thakuri d/o Shri
Tul Bahadur Singh Thakuri & Smt. Geeta Singh Thakuri may submit their objection's in writing or
appear in person in this court on or before 09-05-2025 at 10.00 A.M., failing which no objection will
be entertained after expiry of date.

Given under my hand and seal of the court on this 8th day of April, 2025.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate-cum-Tehsildar,
Solan, District Solan (H. P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate-cum-Tehsildar, Solan,
District Solan (H. P.).**

In the matter of :

Smt. Geeta Singh Thakuri w/o Shri Tul Bahadur Singh Thakuri, r/o Zilla Rukum, Nagar
Palika, Athbiskot, Ward No. 10, Nepal. . .Applicant

Versus

General Public

. .Respondent.

Subject.—*Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003.*

Whereas, the applicant Smt. Geeta Singh Thakuri w/o Shri Tul Bahadur Singh Thakuri, r/o Zilla Rukum, Nagar Palika, Athbiskot, Ward No. 10, Nepal has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavits and other relevant documents for entering her child's delayed date of birth *i.e.* 06-08-2008 and place of birth at r/o Village & P.O. Deothi, Tehsil & District Solan (H.P.) but her child's date of birth could not be entered in the record of G.P. Deothi, Tehsil and District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Garima Singh Thakuri d/o Shri Tul Bahadur Singh Thakuri & Smt. Geeta Singh Tahakuri may submit their objection in writing or appear in person in this court on or before 09-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 8th day of April, 2025.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate-cum-Tehsildar,
Solan, District Solan (H. P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate-cum-Tehsildar, Solan,
District Solan (H. P.).**

In the matter of :

Sh. Prem Chand s/o Shri Gorkhiya Ram, r/o Village Bawra, P.O. Shamti, Tehsil and District Solan, Himachal Pradesh-173212 . .Applicant

Versus

General Public

. .Respondent.

Subject.—*Application under section 13(3) of Birth and Death Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003.*

Whereas, Sh. Prem Chand s/o Shri Gorkhiya Ram, r/o Village Bawra, P.O. Shamti, Tehsil and District Solan, Himachal Pradesh-173212 has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavits and other relevant documents for entering the date of death of his father Late Sh. Gorkhiya Ram s/o Heera, whose date of death is 04-01-1983 and place

of death at r/o Village Bawra, P.O. Shamti, Tehsil and District Solan, Himachal Pradesh-173212, but his date of death could not be entered in the record of G.P. Kothon, Tehsil and District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objections for the registration of delayed date of death of Late Sh. Gorkhiya Ram s/o Sh. Heera may submit their objection in writing or appear in person in this court on or before 09-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 9th day of April, 2025.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate-cum-Tehsildar,
Solan, District Solan (H. P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate-cum-Tehsildar, Solan,
District Solan (H. P.).**

In the matter of :

Smt. Parwati Kumari d/o Shri Shobha Ram, r/o Village Kaba Dharguda, P.O. Kabakalan,
Tehsil and District Solan, Himachal Pradesh . . . *Applicant.*

Versus

General Public

. . . *Respondent.*

Subject.—*Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003.*

Whereas, the applicant Smt. Parwati Kumari d/o Shri Shobha Ram, r/o Village Kaba Dharguda, P.O. Kabakalan, Tehsil and District Solan, Himachal Pradesh has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavits and other relevant documents for entering her delayed date of birth *i.e.* 01-01-1957 and place of birth at r/o Village Kaba Dharguda, P.O. Kabakalan, Tehsil and District Solan, Himachal Pradesh but her date of birth could not be entered in the record of G.P. Kabakalan, Tehsil and District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Smt. Parwati Kumari d/o Shri Shobha Ram, r/o Village Kaba Dharguda, P.O. Kabakalan, Tehsil and District Solan, Himachal Pradesh may submit their objection in writing or appear in person in this court on or before 22-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 21st day of April, 2025.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate-cum-Tehsildar,
Solan, District Solan (H. P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate-cum-Tehsildar, Solan,
District Solan (H. P.).**

In the matter of :

Smt. Sushma Sharma w/o Shri Inderjeet Sharma, r/o Village & P.O. Tharmore, District Salain, Nepal . . . *Applicant*

Versus

General Public . . . *Respondent.*

Subject.—*Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003.*

Whereas, the applicant Smt. Sushma Sharma w/o Shri Inderjeet Sharma, r/o Village & P.O. Tharmore, District Salain, Nepal has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and section 9(3) of H.P. Birth & Death Registration Rule, 2003 alongwith affidavits and other relevant documents for entering her child's delayed date of birth *i.e.* 28-12-2007 and place of birth at r/o Sandhya Niwas, Rabon, P.O. Saproon, Tehsil and District Solan, Himachal Pradesh but date of birth could not be entered in the record of M.C. Solan, Tehsil and District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Pooja Sharma d/o Shri Inderjeet Sharma & Smt. Sushma Sharma, may submit their objection in writing or appear in person in this court on or before 23-05-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 22nd day of April, 2025.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate-cum-Tehsildar,
Solan, District Solan (H. P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No.	Date of Institution	Date of Decision
19/2025	21-04-2025	20-05-2025

Smt. Prem Dei d/o Shri Santu w/o Sh. Keshav Ram, r/o Village Simlta, P.O. Kunhar, Tehsil Arki, District Solan, Himachal Pradesh

Versus
General Public

Regarding delayed registration of Birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Prem Dei d/o Shri Santu w/o Sh. Keshav Ram, r/o Village Simlta, P.O. Kunhar, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-07-1972 at Village Jalang, P.O. Maan, but his birth has not been entered in the records of Gram Panchayat Maan, Tehsil Arki, District Solan (H.P.) as per the Non-Availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Maan, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having objection for registration of delayed birth event of Smt. Prem Dei, may submit their objections in writing in this office on or before 20-05-2025 at 10.00 A.M., failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 21st day of April, 2025.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H. P.).*

CORRECTION OF NAME

I, Meena Kumari w/o Sh. Vikram Singh, r/o Village Bhetiyani, P.O. Chillala, Tehsil Chirgaon, District Shimla (H.P.) declare that my daughter mannat Motiyan passed her Metriculation Exam through CBSE Board in year 2023 wide Roll No. 17268827 in her Metric Marksheets Mother name entered Meena, which is wrong. Please correct as Mother name Meena Kumari.

MEENA KUMARI
w/o Sh. Vikram Singh,
r/o Village Bhetiyani, P.O. Chillala,
Tehsil Chirgaon, District Shimla (H.P.).

CORRECTION OF NAME

I, Sanjeev Kumar s/o Sh. Chela Ram, r/o Village Kutharna, P.O. Chamiyara, Tehsil Dharamshala, District Kangra (H.P.) declare to correct my son's name from Amit Sharma to Arun Sharma in his Aadhar Card. All note.

SANJEEV KUMAR
s/o Sh. Chela Ram,
r/o Village Kutharna, P.O. Chamiyara,
Tehsil Dharamshala, District Kangra (H.P.).

CHANGE OF NAME

I, Prithvi Singh s/o Sh. Prem Singh age 49, r/o Village Kashak, P.O. Telor, Tehsil Nerwa, District Shimla (H.P.) declare that I have changed the name of my son from Master Darsheel (Old Name) to Darseel (New Name). All concerned please note.

PRITHVI SINGH
s/o Sh. Prem Singh
r/o Village Kashak, P.O. Telor,
Tehsil Nerwa, District Shimla (H.P.).

CHANGE OF NAME

I, Jyoti (31) d/o Sh. Shamsher Singh, r/o Harsang Niwas, Majhat, Totu, Tehsil & District Shimla (H.P.) hereby declare that I have changed my name from Jyoti to Jyoti Kanwar. All concerned please may note.

JYOTI
d/o Sh. Shamsher Singh,
r/o Harsang Niwas, Majhat,
Totu, Tehsil & District Shimla (H.P.).

CHANGE OF NAME

I, Ranjeeta Devi w/o Sh. Kuldeep Singh, r/o Village Rouni P.O. Tunuhatti, Sub-Tehsil Kakira, District Chamba (H.P.) declare that I have changed my minor son's name from Kavye to Kavyaansh for all purposes in future. Please note.

RANJEETA DEVI
w/o Sh. Kuldeep Singh,
r/o Village Rouni P.O. Tunuhatti,
Sub-Tehsil Kakira, District Chamba (H.P.).

CHANGE OF NAME

I, Vinod Kumar Kundi s/o Sh. Pyare Lal, r/o House No. 204, Ward No. 10, Diara Sector, Tehsil Sadar, District Bilaspur (H.P.) declare that I have changed my name from Vinod Kumar to Vinod Kumar Kundi. Concerned note.

VINOD KUMAR KUNDI
s/o Sh. Pyare Lal,
r/o House No. 204, Ward No. 10,
Diara Sector, Tehsil Sadar, District Bilaspur (H.P.).

